

<b>IBBI WORKSHOP ON IBC, 2016</b>		
<b>Venue: ICAI, CAI Tower, Bandra Kurla Complex, Bandra East, Mumbai</b>		
<b>DAY ONE - 15 June, 2017 (Thursday)</b>		
<b>Time</b>	<b>Session</b>	<b>Speaker</b>
09.30 am to 10.00 am	<b>Registration</b>	
10.00 am to 10.45 am	<b>Opening Session</b>  Introductory remarks about the IBC and the importance of Insolvency Law for the Country and economy.	<b>Mr. Uday Kotak</b> Chairman, Kotak Mahindra Bank <b>Ms. Suman Saxena, WTM, IBBI</b> <b>Mr. Sanjeev Pandey,</b> DGM, IBBI
10.45 am to 11.45 pm	<b>Institutional framework of IBC&amp; Insolvency Professionals</b> A well-developed institutional framework is thus, a pre-requisite for effective administration of the law. IBC provides a framework for new institutions: (i) Insolvency Professionals, (ii) Insolvency Professional Agencies; (iii) Insolvency and Bankruptcy Board of India; and (iv) information utilities as depositories of financial information for usage in insolvency proceedings. National Company Law Tribunal (NCLT) and Debt Recovery Tribunals (DRT ) function as adjudicators on insolvency matters under the IBC. IBC places considerable responsibility upon the institutional infrastructure in implementation of the law, regulations and best practices. This session will provide an overview of framework of the Insolvency Professionals, their role, standards of services and development of best practices, Ethics and Professional Standards.	<b>Mr. Bahram N. Vakil,</b> Legal Expert and Member, BLRC
11.45 am to 12.00 am	<b>Tea/coffee &amp; Networking Break</b>	
12.00 am to 01.30 pm	<b>Corporate Insolvency resolution process and liquidation process - an overview</b> IBC provides a comprehensive framework of corporate rescue based on this fundamental principle. This session will provide an introduction and step by step explanation of the provisions of the CIRP (corporate insolvency resolution process) and corporate liquidation process under IBC	<b>Mr. Rajkumar R Adukia,</b> <b>Insolvency Professional</b> <b>and author of insolvency</b> <b>book</b>
01.30 pm to 2.00 pm	<b>Lunch break</b>	

02.00 pm to 03.00 pm	CIRP and Corporate Liquidation Process – How to decide to take up an CIRP or Liquidator assignment, cover your risks, quote fee and other crucial aspects.	<b>Ms. Mamta Binani, Insolvency Professional and ex-President, ICSI</b>
04.00 pm to 04.15 pm	<b>Tea/coffee &amp; Networking Break</b>	
04.15 pm to 05.30 pm	<ol style="list-style-type: none"> <li>1. How to make an Information Memorandum (IM)</li> <li>2. How to make a resolution plan as part of the Corporate Insolvency Resolution Process (CIRP) under IBC?</li> </ol>	<b>Mr. Pulkit Gupta, Partner, E&amp;Y</b>
05.30 pm to 06.30 pm	Q&A session followed by a brief talk on the case study that will form the basis of the discussion on second day.	<b>Ms. Binani &amp; Mr Rajkumar Adukia</b>

<b>DAY TWO – 16 June, 2017 (Friday)</b>		
10.00 am to 10.45 am	<p><b>Economic significance &amp; key principles/objectives of Insolvency Law</b></p> <p>A well-functioning insolvency regime is an important economical institution, particularly for an emerging economy. An insolvency law is needed to achieve several objectives. Besides Asset maximization, there are several other issues of insolvency law - cultural, financial, legal and social - that must be balanced. This session will be in the nature of an orientation on the context and underlying objectives of the legal provisions, regulations and best practices of the insolvency framework with emphasis on the importance of insolvency law as a key economic dynamic in the financial architecture of the country.</p>	<p><b>Mr. M. R. Umarji</b> Legal Consultant Former Executive Director Reserve Bank of India (RBI)</p>
10.45 am to 12.00 pm	<p>Legal aspects of Insolvency and Bankruptcy Code and understanding of procedure and definitions of the Code from Case laws/NCLT/NCLAT judgements so far.</p>	<p><b>Mr. Sapan Gupta,</b> <b>Partner, Shardul Amarchand</b> <b>Mangaldas</b></p>
12.00 am to 12.15 pm	<p><b>Tea/coffee &amp; Networking Break</b></p>	
12.15 pm to 13.30 pm	<p><b>Practical aspects of handling Corporate Insolvency Resolution Process:</b></p> <ul style="list-style-type: none"> <li>▪ <i>The morning and the night before – pre and post appointment actions and issues</i></li> <li>▪ <i>Putting together the right and cost-effective team.</i></li> <li>▪ <i>Managing conflict &amp; costs.</i></li> <li>▪ <i>Taking effective control of management &amp; board of directors.</i></li> <li>▪ <i>Dealing with hostile and non-cooperative management</i></li> <li>▪ <i>Verification of claims and calculation of liquidation value</i></li> <li>▪ <i>Taking control of assets - recovering and dealing with difficult assets</i></li> <li>▪ <i>Preparation of Information memorandum and Resolution Plan</i></li> <li>▪ <i>Steps to protect assets and preserve the value of enterprise as a going concern</i></li> <li>▪ <i>To sue or not to sue – taking tough calls of action</i></li> <li>▪ <i>Compliances &amp; managing legal risks</i></li> <li>▪ <i>Uncovering fraud. Recovering fraudulent, preferential and other pre-commencement transfers, Settlement of claims</i></li> </ul>	<p><b>Mr. Dhinal Shah,</b> <b>Vice president ICAI and</b> <b>Insolvency Professional</b></p>

01.30 pm to 02.00 pm	<b>Lunch break</b>	
02.00 pm to 03.00 pm	Issues concerning Banks and financial Institutions for handling insolvency resolution under IBC and other schemes	<b>Mr. Ajay Shaw Partner, DSK Legal</b>
03.00 pm to 04.00 pm	<b>A Case study on Corporate Insolvency Resolution Process</b>	<b>Mr. Sanjeev Pandey, DGM, IBBI</b>
04.00 pm to 04.15 pm	<b>Tea/coffee &amp; Networking Break</b>	
04.15 pm to 05.30 pm	<b>Case study continued...</b>	<b>- Do -</b>
05.30 pm to 06.30 pm	<b>Open discussion and Q&amp;A session</b>	<b>Mr. Ajay Shaw, Mr. Pandey</b>

